

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510

CP (CAA) No.-24/230-232/2023 (2nd motion)

IN THE MATTER OF:

Mamram Pvt. Ltd. with Yuma Pvt. Ltd.

.....Applicant

SECTION

U/s 230-232

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Manish Kumar Singh, Adv.

For the Respondent :

For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present and sought time to file their response to the observations made by the RD. Ld Counsel on behalf of the RD is present. No one is present on behalf of the OL and Income Tax Department at the time of hearing of the matter. As prayed by the Ld. Counsel on behalf of the Petitioner, list the matter on **12.06.2024**.

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**